

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3577 of 2021**

Suraj Kumar

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through- Video Conferencing**

For the Petitioner

: Mr. Pratiush Lala, Advocate

For the State

: Mr. Rajesh Kumar, A.P.P.

02/13.04.2021 Heard Mr. Pratiush Lala, learned counsel for the petitioner and Mr. Rajesh Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Barora P.S. Case No. 52/2020.

On the pointing out by the petitioner a pistol and bullet were recovered from his quarter.

The petitioner appears to be in custody since 19.12.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned J.M. 1<sup>st</sup> Class, Dhanbad in connection with Barora P.S. Case No. 52/2020.

**(R. Mukhopadhyay, J.)**

Alok/-